

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.216
CP(IB)/316(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Kirtanlal & Sons

.....Applicant

V/s

Saunak Harshad Choksi

.....Respondent

Order delivered on 14/09/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant :

For the Respondent : Ms. Natasha D. Shah, Advocate.

ORDER

Since the issue of constitutional validity of provision relating to the insolvency of the Personal Guarantor is still pending before Hon'ble Supreme Court, matter stands adjourned.

List the matter on 22.11.2023

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)